

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7374/2022

(Arising out of impugned final judgment and order dated 11-04-2022 in WP(C) No. 3822/2022 passed by the High Court Of Delhi At New Delhi)

RIYANSH RAVINDRA SHRIPAD  
(MINOR) THROUGH HIS FATHER & ORS.

Petitioner(s)

VERSUS

MINISTRY OF EDUCATION & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.60338/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.60339/2022-EXEMPTION FROM FILING O.T. )

Date : 25-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Sandeep Sudhakar Deshmukh, AOR  
Mr. Nishant Sharma, Adv.

For Respondent(s) Mr. S. Rajappa, AOR  
Mr. R. Gowrishankar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We are informed that the other petitioners preferred a Letter Patent Appeal before the Division Bench of the High Court, and we may say, rightly so, and that appeal has also been dismissed on 13.04.2022.

We have also gone through the order of the learned Single Judge assailed before us and are in full agreement with the view taken and give our imprimatur to the same.

The Special Leave Petition is accordingly, dismissed.  
Pending applications stand disposed of.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
COURT MASTER (NSH)